

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

CP No. 369 (ND) 2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

NAME OF THE COMPANY: M/s Meidensha Corporation Vs. M/s Prime Meiden Ltd. & Ors

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s):	Mr. P.V. Kapur, Sr. Advocate Mr. U.K. Chaudhary, Sr. Advocate Mr. Rohit Kochhar, Advocate Mr. N. Menon, Advocate Mr. Inder Gill, Advocate Mr. Anuradha Sharma, Advocate Mr. Avichal Sharma, Advocate, Mr. Karam Adlakha, Advocate		
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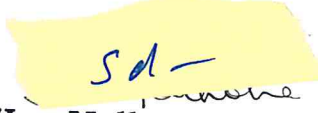
	For the Respondent (s):	Mr. Abhinav Vashit, Sr. Advocate Mr. Anurag Dayal, Advocate for R-13 to 18.		
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ORDER

First petition has been filed. Notice of the same is accepted by the Ld. Counsel for the Respondent. Reply be filed within 2 weeks from today.

Ld. Sr. Counsel appearing for Respondent has pressed for grant of interim relief. Since notice is stated to be received by the opposite side only late evening, at his request, adjourned to 27th October, 2017 at 2:00 p.m.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

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(IB) 372 (ND)/2017

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ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
26.10.2017

NAME OF THE COMPANY: M/s Daimler Financial Services Pvt. Ltd. Vs.
M/s Sharda Gems And Jewels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s): Mr. Rahul Lal Aahriya, Advocate

For the Respondent (s): None

ORDER

Ld. Counsel for the Petitioner has drawn the attention of this Bench to the fact that the present Petition being under Section 7 of the Code, compliance of Section 9(3)(c) was not required. His submission is correct, however, it has been observed that the Bank Statement should have been certified as per the Bankers Evidence Act. One week's time is granted to the financial creditor to file the same.

To come up on 3rd November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)